t[THE MINISTER OF FINANCE (SHEI MORARJI R. DESAI): (a) and (b). There are about 200 sections in the Ministry of Finance and its Attached Offices, excluding the Attached Offices under the Department of Economic Affairs. Out of these, in 84 section* Hindi-knowing employees are in a majority, if persons not employed on noting and drafting are also taken into account. In the case of 21 sections, noting in Hindi on files dealing with Hindi correspondence has been permitted.

Information regarding the Attached Offices under the Department of Economic Affairs is being collected and will be laid o_n the Table of the House as early as possible.]

AREA GIVEN UNDER FRESH OR RENEWED COAL MINING LEASES

- 280. DR. SHRIMATI SEETA PAR-MANAND: Will the Minister of STEEL, MINES AND FUEL be pleased to state:
- (a) how much new area has been given under fresh or renewed coal mining leases to old and new coal mining companies since 1958 year-wise;
- (b) for how many years this has been given; and
- (c) how much area has been taken up by the National Coal Development Corporation during the same period?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH):
(a) The following area has been approved by the Ministry of Steel, Mines and Fuel for grant/renewal of mining leases for coal since 1958:—

		Year		Areas in acres (approx.)
1958 1959 i960	v	 16,909 708	1961	36,053 3.771 (up-to-date)

f[] English translation.

- (b) The period varies from five years to 30 years.
- (c) The National Coal Development Corporation has taken the following areas during the period: —

(In acres)

Year		
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			(Approx.)
1958	•	303	7,343
1959		206 9,	653 i960
		10.573	i96i(Up-
to-date)		88	=

ALLOTMENT OF LAND TO HOUSE BUILDING COOPERATIVE SOCIETIES

281. Shri J. N. KAUSHAL: Will the Minister of Home Affairs be pleased to state whether it is a fact that no allotment of land has been made to the House Building Cooperative Societies in Delhi, in spite of Government's decision, during the six months from February, 1961 to July, 1961, and if so, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): The Government decisions on the scheme of large-scale acquisition, development and disposal of land in Delhi were communicated to the Delhi Administration on the 2nd May, 1961. Due to the legal procedure, prescribed under the land Acquisition Act, it is not possible to complete the acquisition proceedings within a short time

2. However, the acquisition proceedings were being finalised expeditiously and the Zonal Development Plans are being prepared. Simultaneously, the facts pertaining to the claims of various house-building co-

operative societies have been collected and scrutinised. These claims are now under consideration of the Delhi Administration.

प्रतिरक्षा मंत्रालय के ग्रस्थायी कर्मचारी

२८२. श्री भगवत नारायण भगवः क्या प्रतिरक्षा मंत्री सभा पटल पर एक विवरण रखने की कृपा करेंगे जिसमें यह बताया गया हो कि उनके मंत्रालय के विभिन्न श्रीणयों के कितने अस्थायी कर्मवारियों की विश्व प्रति १८६१ को (१) ५ वर्ष से कम. (२) ५ श्रीरं १० वर्ष के बीच, (३) १० श्रीर १५ वर्ष के बीच और (४) १५ वर्ष से श्रीवक की सेवार्ष हैं ?

t [TEMPORARY EMPLOYEES OF THE DEFENCE MINISTRY

282. SHRI B. N. BHARGAVA: Will the Minister of DEFENCE be pleased

to lay *on* the Table of the House a statement showing the number of temporary employees of different categories in his Ministry as on the 31st May, 1961, whose length of service is (i) below 5 years, (ii) between 5 and 10 years, (hi) between 10 and 15 years and (iv) more than 15 years?]

प्रतिरक्षा मंत्री (श्री बीठ केंठ कृष्ण मैनन): (एक विवरण, जिसमें प्रतिरक्षा मंत्रालय के सचिवालय के विभिन्न श्रीणयों के, ग्रस्थायी कर्मवारियों की संख्या दी गई है, संलग्न है।

f[THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): A statement showing the number of temporary employees of different categories in the Ministry of Defence Secretariat is attached.]

STATEMENT

Number of temporary employees of different categories in the Ministry of Defence as on 31st May, 1961.

						1.	Length of Service		
Category				Below 5 years	Between 5 and 10 years	Between 10 and 15 years	More than 15 years		
L Research Officer						1			
2. Rsearch Assistant					4	3	4.4	1	
3. Cartographer						1	- 4		
4. Artist			14.1	-		1	4		
5. Calligraphists		,	-	-	2.0	2	1		
6. Puncher		-			1	, -			
7. Stenographers					4	6		1	
8. L.D.C.'s.		*	4		92	96	9	4	
9. Class IV -				+	37	19	26		

कैन्द्रीय तकनीकी संस्थाओं श्रध्यापकों के श्रवकाश ग्रहण करने की श्रायु

२६३. श्री भगवत नारायम भागवं।
क्या वंज्ञानिक अनुस धान श्रीप सांस्कृतिककार्य मंत्री यह बताने की कृपा करेंगे कि :
केन्द्रीय मरकार के अधीन कार्य करने वाली
तकनीकी शिक्षा संस्थाओं के श्रध्यापकों
के अवकाश ग्रहण करने के लिये क्या श्रायु
रखी गई है श्रीर क्या उसे बढ़ाने का विचार
है ?

t [RETIREMENT AGE FOR TEACHERS OF CENTRAL TECHNICAL INSTITUTES

283. Shri B. N. BHARGAVA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state the age of retirement fixed for the teachers of the Technical Educational Institutes functioning under the Central Government and whether it is proposed to raise the same?]

वैज्ञानिक श्रनुसंधान ग्रीर सांस्हृतिक कार्य मंत्री (श्री हमायुन कविर) : केन्द्रीय